

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 3135 of 2018

Shriram Power & Steel Private Limited through its duly
authorized representative Sri Roshan Kumar Sultania --- --- Petitioner

Versus

1. Additional Commissioner, Central Excise and Service Tax, Ranchi
2. Superintendent (Preventive), Central GST and Central Excise, Ranchi-I, Ranchi
3. Union of India through the Ministry of Finance Department of Revenue,
New Delhi --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner: Mr. Rohit Ranjan Sinha, Advocate

For the Respondents: Mr. Ratnesh Kumar, Advocate

08/08.07.2020 Mr. Rohit Ranjan Sinha for the petitioner and the Mr. Ratnesh Kumar for the Respondent Central Excise and Service Tax Department are present through Video Conferencing.

2. Learned counsel for the petitioner seeks permission to withdraw this petition as cause of action has been rendered infructuous during pendency of the writ petition.
3. Learned counsel for the Revenue does not have any objection.
4. Accordingly, instant petition is dismissed as withdrawn.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/